

HIGH COURT OF DELHI AT NEW DELHI

NO ~~7757-X~~ /PSA/R&D/DHC

Dated : 16-4-21

CIRCULAR

In view of the spurt of number of corona positive cases in all over Delhi, the process regarding service of notice/ summons/ daks is temporarily amended and Hon'ble the Chief Justice vide order dated 13.04.2021 has been pleased to direct that the earlier circular dated 09.06.2020 be revived till 24.04.2021. The contents of the earlier circular dated 09.06.2020 are as follows :-

".....till further orders, all documents/ notices/ summons/Daks through physical mode be dispensed with, except where there is a specific order to that effect by the Hon'ble Court, and that such service be instead permitted to be effected through e-mail/fax/whatsapp. The necessary e-mail address and other details will be required to be furnished by the concerned party seeking to effect the service. The process of sending the documents/summons/Daks in electronic mode will continue to be done by the Despatch Branch/ Process Serving Agency, in co-ordination with respective judicial branches and IT Branch, from their seats only. The conventional mode of physical delivery may be permitted to be restored once the normalcy returns....."

Sd/ —

Registrar (PSA & R&D)

Endorsement No 7761-X /R&D/PSA/DHC

Dated 16-4-21,

Copy forwarded for information to :

1. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. Private Secretaries to Hon'ble Judges
3. Joint Registrar-cum-PA to Registrar General
4. All Registrars/ OSDs/ Coordinator, DIAC
5. PA to Registrar (IT) for uploading this circular on the website and intranet of this court.
6. All A.O.(J)s of Judicial Branches.

Mena Bhandari

Joint Registrar (PSA & R&D)

16/04/2021

As directed by the Registrar (PSA & R&D), the said circular may be sent to ^{PA to} Registrar (IT), for uploading it on the intranet and website of this court.
16/4/21
A.O.(PSA) PA. to Registrar (IT)